

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 281 of 2021**

**IN THE MATTER OF:**

**Canara Bank (Erstwhile Syndicate Bank)**

**...Appellant**

**Versus**

**M/s R.S. Builtwell Pvt. Ltd.**

**...Respondent**

**Present: -**

**For Appellant: Ms. Anju Jain and Mr. Hitesh Sachar, Advocate.**

**O R D E R**  
**(Virtual Mode)**

**05.04.2021** Heard Learned Counsel for the Appellant.

Issue notice on Respondent through Speed Post as well as email (Both Mode). Requisites along with process fee be filed within three days. The Appellant to provide email address of the Respondent.

Respondent may file Reply Affidavit within two weeks. Rejoinder, if any, may be filed within one week thereafter.

List the Appeal 'For Admission (After Notice)' on **4<sup>th</sup> May, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

R. N./ nn./